

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ADVANCE MULTISYSTEM BROADBAND COMMUNICATIONS LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Advance Multisystem Broadband Communications Limited
2. Date of incorporation of corporate debtor	09th February 2000
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202WB2000PLC091088
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Bankim Kanan, Chinsurah Station Road, Near Radio Centre, P.O.Chinsurah, Chinsurah Hooghly -712102, West Bengal.
6. Insolvency commencement date in respect of corporate debtor	30th September 2019 (Copy of order received on 09th October, 2019, Consent with Hon'ble NCLT to act as Interim Resolution Professional filed on 09th October 2019).
7. Estimated date of closure of insolvency resolution process	28th March, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kuldeep Verma IBBI/IPA-001/IP-P00014/2016-17/10038
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 46, B. B. Ganguly Street, Unit 501, Kolkata 700012. Email: kuverma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 46, B. B. Ganguly Street, Unit 501, Kolkata 700012. Email: cirp.ambcl@gmail.com
11. Last date for submission of claims	23rd October, 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Advance Multisystem Broadband Communications Limited on 30th September, 2019 (Copy of order communicated to undersigned on 9th October 2019, consent with Hon'ble NCLT to act as Interim Resolution Professional filed on 09th October 2019).

The creditors of Advance Multisystem Broadband Communications Limited are hereby called upon to submit their claims with proof on or before 23rd October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in (none at present) Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata

Date: 10th October, 2019


Interim Resolution Professional
Mr. Kuldeep Verma

IBBI/IPA-001/IP-P00014/2016-17/10038

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1. English Daily → FINANCIAL EXPRESS (All India Edition)
2. Bengali Daily → SUKHABAR